

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As per available information, 276 towns were facing shortage of drinking water in Uttar Pradesh as on March, 1989.

(b) and (c). During the year 1989-90, a ceiling of expenditure of Rs. 24.92 crores, which included an amount of Rs. 18.27 crores for drinking water programmes in the drought affected areas, was approved to the Govt. of Uttar Pradesh for drought relief.

From 1990-91, a Calamity Relief fund which includes inter-alia provision for drinking water, has been constituted for each State under which an amount of Rs. 90 crores had been allocated to Uttar Pradesh out of which Rs. 67.5 crores was contributed by the Central Government during 1990-91.

(d) Does not arise.

[English]

Drive Against hoardings in Delhi

2570. SHRI TARA CHAND KHAN-DELWAL:
SHRI RAJNATH SONKAR SHASTRI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have recently intensified its drive to remove unauthorised hoardings; and bill boards in Delhi;

(b) whether a large number of private advertisers are engaged in installing hoardings or bill boards;

(c) if so, the details thereof and whether

the permission from NDMC/MCD was taken before installing the hoardings; and

(d) if not, the action proposed to be taken by the Government against those advertisers which installed hoardings/bill boards illegally?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The New Delhi Municipal Committee has reported that a few advertisers are engaged in this activity on Government/private land. Cantonment Board, Delhi Cantonment, has reported that only one private advertiser has been selected to put up advertisements on electric lamp posts. The Municipal Corporation of Delhi have reported that unauthorised hoardings or bill boards are removed as and when noticed.

(c) Statement of hoardings by private parties in NDMC area is enclosed. No permission has been taken however from the NDMC. A number of advertisers have obtained stay orders from different courts for not removing the hoardings. The Municipal Corporation of Delhi have reported that hoarding sites/bill boards are allotted to the registered Advertising Agencies only in an open auction.

(d) The NDMC bye-laws relating to Control and Regulation of Advertisements notified in 1960, were struck down by the Delhi High Court. The NDMC has prepared fresh bye-laws which are yet to be notified by the competent authority.

The MCD have stated that illegal/unauthorised hoardings/ bill boards are removed. An intensified drive has also been launched to prosecute private hoardings displayed on private buildings.

STATEMENT

List of hoardings in NDMC area put up by the Private Advertisers which are under stay orders from court of Law

S.No.	Location	No. of Hoarding	Land belongs to
1	2	3	4
1.	Minto Road	3	Railway
2.	Tilam Bridge	1	—do—
3.	Roof of Dargah Bldg.	1	Private
4.	Roof of Dargah opp. Marina Hotel	1	Private
5.	Shiv Mandir, Panchkuin Road	3	Private
6.	Shiv Mandir, Link Road	1	Private
7.	Roof of Blind Relief Assn. Bldg. near Hotel Oberoi.	1	Private
8.	Roof of Dargah opp. Hotel Oberoi	3	Private
9.	Roof of Masjid Outside Hotel Oberoi	2	Private
10.	Jodhpur Mess	1	Govt.

S.No.	Location	No. of Hoarding				Land belongs to
		1	2	3	4	
11.	'N' Block Connaught Place			1		Private
12.	Bungalow No. 9 Railway Colony, Caun. Place			4		Railway
13.	Railway Qrs. Basant Road			1		Railway
14.	Shiv Mandir opp. Saldarjang Airport			2		NDMC
15.	Saldarjang Fly-over			2		NDMC
16.	A B Block, Sarojini Nagar			1		Govt.
17.	Masjid, Kasturba Gandhi Marg.			2		Private
18.	Railway Bridge, Africa Avenue			4		Railway